

**SECTION-III**

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
**CIVIL APPEAL NOS. 1898-1900 OF 2015**

Commissioner of Central Excise and Service Tax, Ghaziabad .....Appellant(s)

-Versus-

Goyal M.G. Gases Pvt. Ltd. Etc.

.....Respondent(s)

**OFFICE REPORT**

The matters above-mentioned was listed before the Hon'ble Court on 13<sup>th</sup> February 2015, when the Court was pleased to pass the following orders:

**“Delay condoned.**

**Learned counsel, on caveat, enters appearance and waives notice on behalf of the sole respondent.**

**Appeal admitted.**

**List the matter after disposal of Civil Appeal No.3159 of 2004 etc.etc. Titled Commissioner of Central Excise, IndoreVs. Grim Industries Ltd., reported in (2009) 14 SCC 596.”**

Accordingly, Notice of Lodgement of Petition of Appeal was issued on 2<sup>nd</sup> March 2015 to Sole Respondent in C.A. 1898-1900/2015 through Ms. Aruna Gupta, Advocate, who appeared and entered appearance on behalf of Sole Respondent, but she has not filed Counter Affidavit so far. Statement of Case is also awaited.

It is submitted that there are two Respondents and Ms. Aruna Gupta has already filed Caveat/ Vakalatnama/ Appearance on behalf of the Sole Respondent in C.A. 1898-1899/2015, but she has not filed Vakalatnama/ Appearance on behalf of Sole Respondent in C.A. No.1900/2015.

It is further submitted that Counsel for the Appellant has not filed deficit court fee despite undertaking given in petition of appeal (Page 51).

The Office Report is listed before the Ld. Registrar Court for orders.

Dated this the 13<sup>th</sup> day of April, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. B.K. Prasad, Advocate  
Central Agency Section.
2. Ms. Aruna Gupta, Advocate,  
235, M.C. Setalvad Lawyers Chambers.

ASSISTANT REGISTRAR

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